

PROCEEDINGS OF THE DISTRICT & SESSIONS JUDGE, THALASSERY.

Present:- Sri. P.N. Vinod, District & Sessions Judge, Thalassery.

(In charge)

DATED: 16-10-2018.

The following Judicial Officer will be out of jurisdiction during the period noted below. Hence, following charge arrangements are ordered.

Sl. No	Name and designation of the Judicial Officers will be out of jurisdiction.	Period of absence from Jurisdiction	Name and designation of the Judicial Officers placed in charge of judicial officers during the period noted in column No. III
I	II	III	IV
1	Sri. K.P. Anil Kumar, Prl. Asst. Sessions Judge, Thalassery.	From 5.00 PM on 20-10-2018 till 9.00 AM on 23-10-2018	Sri. Rajesh. K Addl. Asst. Sessions Judge, Thalassery
2	Sri. Rajesh. K Addl. Asst. Sessions Judge, Thalassery and In charge of Prl. Asst. Sessions Judge, Thalassery.	From 5.00 PM on 15-10-2018 till 8.00 AM on 16-10-2018	Sri. K.P. Anil Kumar, Prl. Asst. Sessions Judge, Thalassery.
		From 8.00 AM on 16-10-2018 till 6.00 PM on 16-10-2018	Smt. Bindu Sudhakaran, Asst. Sessions Judge, Kannur
		From 6.00 PM on 16-10-2018 till 10.00 AM on 17-10-2018	Sri. K.P. Anil Kumar, Prl. Asst. Sessions Judge, Thalassery.
3	Smt. Bindu Sudhakaran, Asst. Sessions Judge, Kannur and in charge of Asst. Sessions Judge, Payyannur	From 5.00 PM on 17-10-2018 till 10.00 AM on 22-10-2018	Sri. Rajesh. K Addl. Asst. Sessions Judge, Thalassery
4	Sri. Nijesh Kumar. P. Nyayadhikari, Gram Nyayalaya, Irikkur	From 5.00 PM on 17-10-2018 till 10.00 AM on 22-10-2018	Sri. E. Ranjith, Judicial First Class Magistrate -II, Kannur


DISTRICT JUDGE.

Copy to:-

- 1) The Prl. And Addl. Assistant Sessions Judge, Thalassery.
- 2) The Assistant Sessions Judge, Payyannur and Kannur.
- 3) The Judicial First Class Magistrate -II, Kannur.
- 4) The Nyayadhikari, Gram Nyayalaya, Irikkur
- 5) The Public Prosecutor, Thalassery.
- 6) The Station House officer, Thalassery.
- 7) The Secretary, Bar Association, Thalassery.
- 8) The Judicial Service Centre, for uploading in District Court's Website and sending e-mail to concerned Officers and Courts)